

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 1209 of 2008

(Arising out of Order-in-Original No. 13/PD/TH-II/2008 dated
28.03.2008 passed by the Commissioner of CE, Thane II)

Pinkesh Jain

**11, Ovalwadi, Vithalwadi,
3rd floor, Kalbadevi Road,
Mumbai**

.....Appellant

Vs.

Commissioner of Central Excise, Thane II

**3rd Floor, Navprabhat Chambers
Ranade Road, Dadar (W)
Mumbai**

.....Respondent

With

- 1) Excise Appeal no. 1210 of 2008 M/s. Umaji Overseas**
- 2) Custom Appeal no. 1232 of 2008 M/s. Umaji Overseas**
- 3) Custom Appeal no. 1233 of 2008 Pinkesh P. Jain**

APPEARANCE:

None for the appellant

Shri Sydney D'Silva, Authorised Representative for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/85382-85385/2023

DATE OF HEARING: 23-02-2023

DATE OF DECISION : 23-02-2023

Per: Coram

It is seen from the records that appellant has not been represented on the last several occasions of listing for disposal and despite several adjournments having been granted.

2. It would appear that appellants are no longer interested in pursuing the appeals. Accordingly, the appeals are dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)